

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:2591  
ANSWERED ON:25.11.2010  
SETTING UP OF ALLAHABAD HIGH COURT BENCH  
Ramshankar Dr.

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether any steps have been taken for setting up a bench of Allahabad High Court in Western Uttar Pradesh;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**Answer**

MINISTER OF LAW AND JUSTICE (Dr. M. VEERAPPA MOILY)

(a) to (c): Setting up of a Bench of a High Court is considered only if a complete proposal in terms of section 51(2) of the States' Reorganisation Act, 1956 is received from the State Government concerned, including the consent of the Chief Justice of the High Court and the Governor of the State and also if it satisfies the broad guidelines and criteria recommended by the Jaswant Singh Commission.

The consent of the Chief Justice of Allahabad High Court for setting up a Bench in Western Uttar Pradesh has not been forthcoming. In the absence of such a consent, no step could be taken towards setting up a Bench in Western Uttar Pradesh.